Central Electricity Regulatory Commission New Delhi

Review Petition No. 30/RP/2024 In Petition No.193/TT/2023

Subject	:	Review Petition for Review of order dated 30.5.2024 in Petition No. 193/TT/2023.
Date of Hearing	:	23.4.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Tamil Nadu Generation and Distribution Corporation Limited and 13 Others
Parties Present	:	Shri Shubham Arya, Advocate, PGCIL Ms. Pallavi Saigal, Advocate, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment.

2. Despite notice, none were present on behalf of the Respondents.

3. Considering the above request of the learned counsel for the Petitioner, the Commission adjourned the matter and directed it to submit the following information, on an affidavit, within two weeks, with a copy to the Respondents:

(a) Compliance Report dated 26.11.2022 pertaining to the CEA's Energization Certificate.

(b) Justification for the delay from 26.11.2022 to 16.12.2022, along with all supporting documents.

4. The Commission further directed the Respondents to file their respective replies to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. The Petition will be listed for the hearing on **12.6.2025**.

By order of the Commission

-/sd (T.D. Pant) Joint Chief (Law)

